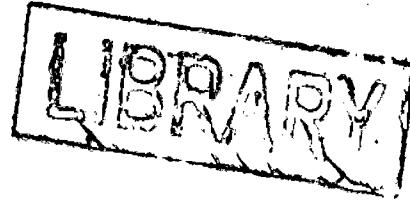


CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH



No. OA. 350/769/2017

Date of Order: 05.07.2018

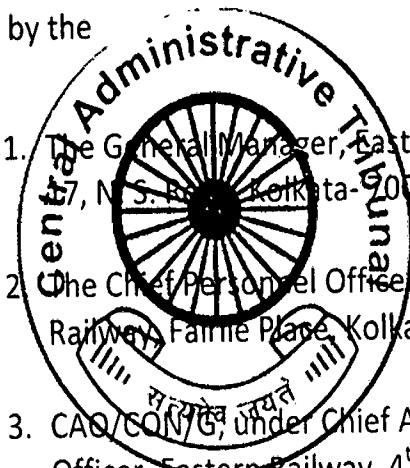
Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Atreyee Pal, D/o. Sri Ramen Pal,  
Residing at Vill & P.O. Mosat, Dist.  
Hoogly, Pin- 712701.

.....Applicant.

-versus-

Union of India (Eastern Railway) Represented  
by the



1. The General Manager, Eastern Railway,  
17, N.S. Road, Kolkata- 700 001.
2. The Chief Personnel Officer, Eastern  
Railway, Fairlie Place, Kolkata- 700 001.
3. CAO/CPO, under Chief Administrative  
Officer, Eastern Railway, 4<sup>th</sup> Floor, 14,  
Strand Road, Kolkata- 700 001.

.....Respondents.

For the Applicant : Mr. N. Roy, Counsel

For the Respondents : Mr. S.K. Das, Counsel

ORDER (Oral)

Per Ms. Bidisha Banerjee, Judicial Member:

Heard Id. Counsel for both the parties.

2. Both the parties agreed that the matter can be disposed of with a liberty upon the applicant to prefer a comprehensive representation before the competent authority asking for benefits of employment assistance as a land loser in terms of the Board's order dated 13.08.2010 circulated vide RBE No. 99/2010 as also various orders passed by this Tribunal in OA. Nos. 526/2015, 1539/2015, 1094/2015 etc. and the matter that decided by the Hon'ble Apex Court in C. C. 11970/2013 that travelled from Patna High Court (Annexure -5).

3. Accordingly, the OA is disposed of with liberty to the applicant to prefer a comprehensive representation to the appropriate authority i.e. the respondent no. 3 or any other competent authority within a period of 4 weeks from the date of receipt of the order.

4. Upon receipt of such representation the said authority shall look into the grievance of the applicant in the light of the decisions cited supra and issue a reasoned and speaking order within 2 months thereafter.

5. It is made clear that we have not gone into the merits of this case and therefore all points are kept open for consideration by the respondent authorities.

6. Accordingly, OA would stand disposed of. No order is passed as to costs.

(Dr. Nandita Chatterjee)  
Member (A)

(Bidisha Banerjee)  
Member (J)